

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

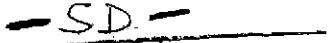
**CP NO. 100/2013
RT NO. 32/2017**

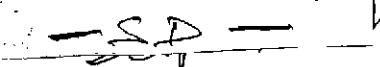
M/s. Aroma Chemical Industries.Petitioner
Versus.
M/s B.K. Krafts Ltd.Respondent

Present: Ms. Manisha Garg, Advocate for petitioner.
Mr. Vishal Aggarwal, Advocate for respondent.

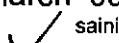
Mr. Vishal Aggarwal, Advocate has filed Power of Attorney for respondent and seeks time to file resolution of respondent-company authorising him to appear for the respondent.

Learned counsel for the petitioner seeks time to make compliance of the provisions of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 read with the Companies (Transfer of Pending Proceedings) Amendment Rules, 2017 notified vide Notification dated 28.02.2017 requiring the petitioner to file appropriate application/requisite information, including details of the proposed Insolvency Professional in the Tribunal within a period of six months commencing from 15.12.2016. List the matter on 03.07.2017. In the meanwhile if the requisite application/information including details of the proposed Insolvency Professional is filed, the copy of same in advance be supplied to the counsel opposite and the matter be listed.


(Justice R.P.Nagrath)
Member (Judicial)


(Deepa Krishan)
Member (Technical)

March 09, 2017.

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